BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 808 OF 2022

IN THE MATTER OF

JOGINDER KUMAR LAMBA ..APPLICANT/PETITIONER

Versus

STATE OF U.P & ORS. ..RESPONDENTS

INDEX

S.NO	PARTICULARS	PAGES
1.	REPLY AFFIDAVIT ON BEHALF OF THE NOIDA AUTHORITY (FOR THE RESPONDENT NOS. 2 TO 5)	1-25
2.	VAKALATNAMA ON BEHALF OF THE RESPONDENT NOS. 2 TO 5	26

RESPONDENTS

THROUGH

PLACE: NEW DELHI
DATE:14.01.2023

(ABHAY KUMAR TAYAL)
ADVOCATE FOR THE RESPONDENT NOS.2 TO 5

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 808 OF 2022

IN THE MATTER OF

JOGINDER KUMAR LAMBA ..APPLICANT/PETITIONER

Versus

STATE OF U.P & ORS. ..RESPONDENTS

REPLY AFFIDAVIT ON BEHALF OFRESPONDENT NO.2 TO 5

I, Devendra Nigam S/O Shri N.P.Nigam, aged about 52 years, presently working as Senior Manager in New Okhla Industrial Development Authority, Administrative Building, Sector-6, Noida, Gautam Budh Nagar, Uttar Pradesh presently at New Delhi do hereby solemnly affirm and declare on oath as under:-

1. That I am working as the Senior Manager in the office of the Respondent No. 2 to 5(herein after referred as answering Respondent) in the above-mentioned Application and I am well acquainted with the facts and circumstances of the present case and hence competent to swear this affidavit.

2. That it is submitted at the very outset that the answering Respondent denies each averment and/or submission made in the application which is contrary to and inconsistent with the averments made and facts stated in the present reply. It

NOTARY SHAHJAHAN DELHI Reg. No. 10909 Dt. Exp. 23/07/2024 GOVT. OF INDIA

देवेन्द्र निगम
वरिष्ठ प्रबन्धक
नौएडा

2

is submitted that nothing stated in the application may be deemed to have been admitted by the answering Respondent unless and until the same is expressly admitted in the present reply.

3. ***FACTS IN NUTSHELL:***

a. That vide letter dated 10.12.2015, the Respondent No.6 "M/s Aims Max Gardenia Developers Pvt. Ltd.", was granted construction approval of commercial building at Commercial Plot No. C&D, Eco City, Sector 75, Noida. The said approval was subject to certain conditions including restriction on unauthorized extraction and misuse of ground water, arrangement of rain water harvesting and to secure water supply arrangements, required for the construction purpose, from the answering Respondent. A copy of the said approval is annexed herewith as **ANNERURE R/1.**

b. That the answering Respondent provides Sewage Treatment Plant to meet the requirement of water supply during construction process of a buildings. The Respondent No.6 had availed the said facility from time to time from Sewage Treatment plant, Sector 50, Noida. The copies of some receipts of water supply through Sewage

NOTARY SHAHJAHAN DELHI Reg. No. 2698 Dt. Ex. 30/7/2024 GOVT. OF INDIA

देवेन्द्र निगम
वरिष्ठ प्रबन्धक
नौएडा

Water Plant, Sector 50 issued by the answering Respondent are annexed herewith as **ANNEXURE R/2.**

c. That the Respondent No.6 was granted water connection bearing registration No.2935 on 08.04.2021 at Plot No. C&D, Eco City, Sector 75, Noida by the Jal-2 (Group Housing) department of the answering Respondent for drinking water usage only. A copy of the Water connection dated 08.04.2021 issued by the answering respondent in favour of Respondent No.6 is annexed herewith as **ANNEXURE R/3.**

d. That the Uttar Pradesh Pollution Control Board has granted consolidated Consent to operate and Authorization (CCA) to the Respondent No.6 on 20.11.2021 for a period upto 31.07.2023. A copy of the CCA certificate issued by Uttar Pradesh Pollution Control Board is annexed herewith as **ANNEXURE R/4.**

e. That the Applicant herein had made certain complaints by alleging exploitation of under-ground water at Plot No. GH-01 to GH-17 by the Respondent No.6. The answering Respondent issued the show cause notices dated 21.10.2021& 16.11.2021 to the Respondent No.6 and sought clarification on the alleged exploitation within 7 days of the said notice. A copy of the notices dated

NOTARY SHAHJAHAN DELHI Reg. No. 10698 Exp. 31/07/2024 GOVT. OF INDIA

देवेन्द्र निगम
वरिष्ठ प्रबन्धक
नौएडा

4

21.10.2021 & 16.11.2021 are annexed herewith as **ANNEXURE R/5 and ANNEXURE R/6.**

f. That since the above stated complaints relates to illegal extraction and exploitation of underground water, the answering Respondent wrote letters dated 31.08.2022& 19.09.2022 to the Executive Engineer, Ground Water Department, Gautam Budh Nagar, U.P and requested to investigate the alleged exploitation and inform the planning department of the answering Respondent. A copy of the letters dated 31.08.2022& 19.09.2022 wrote by the answering Respondent are annexed herewith as **ANNEXURE R/7 and ANNEXURE R/8.**

g. That in response to the letter dated 31.08.2022, the Ground Water Department,Gautam Budh Nagar, U.P*interalia*, informed the planning department of answering Respondent that a site inspection dated 26.09.2022 has been conducted by the department at Spectrum Mall, Sector 75 wherein, no borewell has been found and STP water was being used for under construction plot. A copy of the letter dated 11.11.2022 sent by the Ground Water Department, Gautam Budh Nagar, U.P is annexed herewith as **ANNEXURE R/9.**

देवेन्द्र निगम
वरिष्ठ प्रबन्धक
नौएडा

4. That no para-wise reply has been filed by the answering Respondent and the answering respondent seeks liberty to file a detailed para-wise reply, if so, directed by this Hon'ble Court.

5. That it is submitted that the present application is an abuse of process and based on the above stated facts, the present application does not stand any merit and is liable to be dismissed with cost.

DEPONENT
देवेन्द्र निगम
वरिष्ठ प्रबन्धक
नौएडा

VERIFICATION:-

I identified the deponent who has signed/put in my presence.

I, Devendra Nigam S/O Shri N.P.Nigam, aged about 52 years, presently working as Senior Manager in New Okhla Industrial Development Authority, Administrative Building, Sector-6, Noida, Gautam Budh Nagar, Uttar Pradesh, do hereby solemnly affirm and declare that the contents of the above Affidavit in Paragraph Nos.01 to 05 are true and correct to the best of my knowledge and belief.

Hence, verified at New Delhi, on this 24 JAN 2023 day of January, 2023.

NOTARY SHAHJAHAN DELHI Reg. No. 10698 Dt. Exp. 23/07/2024 GOVT. OF INDIA

CERTIFIED THAT THE DEPONENT
Shri/Smt./M/s ....
S/o, W/o, D/o ....
Identified by Shri ....
has solemnly affirmed before me at ....
on ....
that the contents of the affidavit which have been read & explained to me are true and correct to the best of his/her knowledge

Notary Public

DEPONENT
देवेन्द्र निगम
वरिष्ठ प्रबन्धक
नौएडा

ANNEXURE P/1 (6)

पत्रावली संख्या- IV-1480

(9)

ंीकृत डाक द्वारा

नवीन ओखला औद्योगिक विकास प्राधिकरण

मुख्य प्रशासनिक भवन सेक्टर-6 नौएडा(उ0प्र0)

संख्याः-नौएडा/मु0वा0नि0/2015/ IV-1480/ 850

दिनांकः 10/12/15

मुख्य कार्यपालक अधिकारी
नवीन ओखला औद्योगिक विकास प्राधिकरण
उत्तर प्रदेश

सेवा में,

M/s Aims Max Gardenia Developers Pvt. Ltd.
C-56/5, Sector-62, 4th Floor, Mentech Building
Noida

आपके प्रार्थना पत्र दिनांक 04.11.2015 के संदर्भ में आप द्वारा **ईको सिटी, सेक्टर-75** में प्रस्तावित वाणिज्यिक भवन निर्माण की **भूखण्ड सं0-सी एण्ड डी, ईको सिटी, सैक्टर -75, नौएडा** पर निम्नलिखित शर्तो के साथ स्वीकृति प्रदान की जाती हैः-

1. यह मानचित्र स्वीकृति की दिनांक से अधिकतम 5 वर्ष (निर्माण अवधि होने की दशा में) तक वैध है ।
2. मानचित्रों की इस स्वीकृति से इस भूखण्ड से सम्बन्धित किसी भी शासकीय निकाय जैसे (नगरपालिका, नोएडा प्राधिकरण). किसी अन्य व्यक्ति का अधिकार तथा स्वामित्व किसी प्रकार से भी प्रभावित(एफेक्टेड) नहीं माना जायेगा ।
3. भवन मानचित्र जिस प्रयोजन हेतु स्वीकृत कराया गया है केवल उसी प्रयोग में लाया जायेगा ।
4. यदि भविष्य में विकास कार्य हेतु कोई विकास व्यय मॉगा जायेगा तो वह बिना किसी आपत्ति के देय होगा ।
5. दरवाजे व खिडकियॉ इस तरह से लगाये जायेंगे कि जब वह खुले तो उसके पल्ले किसी सरकारी भूमि या सडक की ओर बढाव(प्रोजक्टेड) न हों ।
6. बिजली की लाईन से पॉच फुट के अन्दर कोई निर्माण कार्य न ही किया जायेगा ।
7. आवंटी द्वारा भवन सामग्री भूखण्ड के सामने रखने से सडक पर यातायात अवरूद्ध नहीं होना चाहिए ।
8. स्वीकृत मानचित्रों का एक सैट निर्माण स्थल पर रखना होगा ताकि उसकी मौके पर कभी भी जॉच की जा सके तथा निर्माण कार्य स्वीकृत मानचित्रों के स्पेसीफिकेशन नोएडा भवन नियमावली के नियमों के अनुसार ही कराया जायेगा । आवंटी तहखाने का निर्माण कार्य पूरा करने के उपरान्त तहखाने का भवन प्रकोष्ठ विभाग नोएडा द्वारा निरीक्षण कराने के बाद ही भूतल का निर्माण कार्य शुरू करेगा । अन्यथा स्वीकृत मानचित्र स्वतः निरस्त माना जायेगा ।
9. आवंटी मेजेनाइन तल/अन्य तल का स्वीकृत मानचित्र के अनुसार ही निर्माण करायेगा अन्यथा स्वीकृत मानचित्र स्वतः निरस्त माना जायेगा ।
10. सडक पर अथवा बैक लेन में कोई रेम्प अथवा स्टैप्स नहीं बनाये जायेगे । वह कार्य अपनी ही भूमि पर करें ।
11. आवंटी द्वारा जल एवं मल की निकासी की व्यवस्था का निरीक्षण नोएडा(भवन प्रकोष्ठ) विभाग द्वारा करायेगा एवं निरीक्षण के उपरान्त ही आवंटी उसे ढकेगा ।
12. यह मानचित्र स्वीकृति की दिनांक से अधिकतम 5 वर्ष की अवधि तक वैध रहेगा बशर्ते पट्टेदार को पट्टे के अधिकार उपलब्ध हों अथवा उसको पुर्नजीवित करा लिया हो । पट्टे के अधिकार उपलब्ध/पुर्नजीवित न होने की दशा में मानचित्र की वैद्यता, पट्टे की वैद्यता तिथि तक समझा जायेगा ।

13. आवंटी को अधिभोग प्रमाण पत्र हेतु आवेदन करते समय सम्बन्धित विभाग से नियमानुसार समयवृद्धि पत्र प्राप्त कर प्रस्तुत करना होगा ।
14. आवंटी निर्माण कार्य शुरू करने के बाद तहखाने की छत डालने से पूर्व कुर्सी तल पर एवं भूतल की छत डालने से पूर्व भवन प्रकोष्ठ नोएडा द्वारा भवन का निरीक्षण अवश्य करायेगा ।
15. सन्दभति योजना में भूजल की अनधिकृत निकासी एवं दुरुपयोग नही किया जायेगा एवं प्रश्नगत क्षेत्र की हाइडीलोजी के दृष्टिगत रेनवाटर हावेर्स्टिग की व्यवस्था नियमानुसार करनी होगी एवं भवन निर्माण हेतु जलापूर्ति के लिए नौएडा प्राधिकरण से जल की व्यवस्था सुनिश्चित करनी होगी । इसके अतिरिक्त केन्द्रीय भूजल/राष्ट्रीय हरित अधिकरण द्वारा भूजल संरक्षण एवं इसके उपयोग तथा उसके निस्तारण के सम्बन्ध में दिये गये निर्देशों एवं आदेशों का अनुपालन करना होगा ।
16. मौके पर कार्य आरम्भ करने से पूर्व आवंटी संस्था द्वारा प्रदूषण सम्बन्धी अनापत्ति पत्र, एअर पोर्ट अथोरिटी से अनापत्ति पत्र प्राप्त कर विभाग में जमा कराना होगा ।
17. वन एवं पर्यावरण मंत्रालय, भारत सरकार के भवन निर्माण हेतु जारी दिशा - निर्देश, 2010 का पूर्णरूप से पालन करना होगा ।
18. आवंटी संस्था को मौके पर कार्य आरम्भ करने से पूर्व या 30 दिनों के अन्दर जो पहले हो, लेखा विभाग से अदेयता प्रमाण पत्र प्राप्त कर विभाग में जमा कराना होगा अन्यथा पट्टा प्रलेख की नियम व शर्तो के अनुसार कार्यवाही जायेगी ।
19. प्रस्तावित योजना की सर्विसेज के लिए विस्तृत मानचित्र तैयार कर तथा सर्विसेज को प्राधिकरण की सर्विसेज के साथ इन्टीग्रेट करने के लिए प्राधिकरण के जल, सीवर, ड्रेनेज, विद्युत सम्बन्धी विभागों से सहमति/अनापत्ति प्राप्त कर प्राधिकरण में जमा कराना होगा ।
20. भू-विन्यास मानचित्र सैद्वान्तिक स्वीकृति के उपरान्त स्थल के आस-पास निर्मित सर्विस यथा जल निकासी लाइन, सीवर लाइन, नाला, एच0टी0 लाइन को बिना प्राधिरकण पूर्व अनुमति के स्थानान्तरित नही किया जायेगा ।
21. योजना के भू-विन्यास मानचित्रों में दर्शायी गई पॉकेटस/भूखण्ड को विभिन्न भू-उपयोग के अनुसार विकसित किया जायेगा एवं इसे भूखण्डों के उप विभाजन के रूप में नही माना जायेगा । यदि भविष्य में आवंटी संस्था द्वारा इस भूखण्ड को हस्तान्तरित हेतु उप विभाजित किया जाता है तो उसके लिए प्राधिकरण में तदानुसार संशोधित भू-विन्यास मानचित्र स्वीकृति हेतु आवेदन करना होगा । प्राधिकरण की स्वीकृति के उपरान्त ही उप विभाजित भूखण्ड/भूखण्डों पर भवन बिनियमावली के अनुसार भू-आच्छादन, एफ0ए0आर0 एवं सैट बैक निर्धारित होगें ।
22. प्रश्नगत भू-विन्यास मानचित्र के आधार पर आपके द्वारा प्रस्तुत सर्विसेज प्लान पर इस क्षेत्र में प्राधिकरण की सर्विसेज के साथ इन्ट्रीग्रेशन हेतु मुख्य अनुरक्षण अभियन्ता(जल)/सम्बन्धित विभागों की सहमति प्राप्त करनी होगी ।
23. माननीय राष्ट्रीय हरित न्यायधिकरण, नई दिल्ली में योजित मूल प्रार्थना पत्र 375, वर्ष 2015, परमवीर सिंह बनाम यूनियन ऑफ इण्डिया व अन्य में ओखला पक्षी विहार के ईको सेन्सिटिव जोन के निर्धारण के सम्बन्ध में माननीय राष्ट्रीय हरित न्यायाधिकरण के निर्देशों के अनुपालन हेतु कार्यदायी संस्था बाध्य है । यह स्वीकृति पत्र माननीय राष्ट्रीय हरित न्यायाधिकण के अन्तिम पारित किये जाने वाले आदेश के अन्तर्गत निर्गत किये जा रहे है ।

    स्वीकृत मानचित्र इस पत्र के साथ संलग्न है, भवन कार्य मानचित्र की वैधता तिथि के अन्दर पूरा होने के उपरान्त अधिभोग प्रमाण पत्र प्राप्त करने के लिए आवेदन पत्र दें तथा बिना आज्ञा व प्रमाण लिए भवन को प्रयोग में ना लायें ।

- भूखण्ड का क्षेत्रफल(सी. एण्ड डी.ब्लाक) = 25,471.00 वर्ग मी0
- अनुमन्य भू-आच्छादित क्षे0 40% = 10,188.40 वर्ग मी0
- अनुमन्य एफ.ए.आर. @ 3.00 = 76,413.00 वर्ग मी0

8

- अनुमन्य ऊँचाई = कोई सीमा नही
- प्रस्तावित ऊँचाई = 89.95 मी0
- अनुमन्य सैटबैक = अग्र 15.0 मी0 व अन्य तीनो साइड 9.00 मी0

आवंटी संस्था द्वारा स्वीकृति हेतु आवेदन के आधार पर क्षेत्रफल का तलवार विवरण निम्नानुसार है:-

तल	अनुमन्य क्षेत्रफल (वर्ग मी0)	प्रस्तावित क्षेत्रफल (वर्ग मी0)
1	2	3
बेसमेंट-1	10,188.40 शेष एफ.ए.आर.	9750.42
भूतल		8882.05
प्रथम तल		8805.72
द्वितीय तल		8625.92
तृतीय तल		8866.87
चतुर्थ तल		4224.65
पंचम तल		3190.94
छटवां तल		2777.35
सातवां तल		1258.54
आठवां तल		1258.54
नौवा तल		1258.54
दसवां तल		1258.54
ग्यारहवां तल		1258.54
बारवां तल		1258.54
तेरहवां तल		1258.54
चौदहवां तल		1258.54
पन्द्रहवां तल		1258.54
सौलहवा तल		1258.54
सत्रहवां तल		1180.03
अटठारवां तल		1180.03
उन्नीसवां तल		1180.03
बीसवां तल		1084.46
इक्कीसवा तल		1084.46
बाईसवां तल		1084.46
तेईसवां तल		785.90
चौबीसवां तल		785.90
कुल एफ0ए0आर0	**76,413.00**	**76,074.59**

9

नॉन एफ०ए०आर		
तहखाना अपर(बी-1) तहखाना लोवर(बी-2) तहखाना लोवर(बी-3)	सेटबैक छोडने के पश्चात शेष क्षेत्रफल (पार्किंग/सर्विसेज हेतु)	**9063.82** **20,330.67** **20,330.67** **49,725.16**
सेवा तल	10,188.40	3,211.87
15% सेवा क्षे0	11,461.95	11,348.57
प्रस्तावित क्षे0 (एफ०ए०आर०, तहखाना, सेवा तल व सेवा क्षेत्रफल सहित)	**76,074.59+49,725.16+3,211.87+11,348.57 =140360.19**	

सैटबेक विवरणः-

सैटबेक	अनुमन्य (मी0)	प्रस्तावित (मी0)	
		भवन	तहखाना
अग्र	20.0	15.00	6.00
पृष्ठ	9.0	9.00	6.00
बाई साइड	9.0	15.00	6.00
दाई साइड	9.0	9.00	6.00

Map for proposed Building is as per Bye Laws submitted for approval Please.

Jr. Asstt. Assst. Arch Technical

नाम .....
पद .....
नौएडा

प्रतिलिपि- महाप्रबन्धक(ग्रुप हाऊसिंग) को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

ANNEXURE R/2

10

New Okhla Industrial Development Authority

Noida

Sewage Treatment Plant, Sector-50

Receipt No. 408

Name of Builder:

M/s Aims Max Gardenia Developers Pvt. Ltd.

(Spectrum@Metro)

Project Site Address : Plot No. C & D

Sector-75, Noida (U.P.)

Date & Time 1/10/2021 3/10/2021

Tanker No UP16 FF 22

Above Treated Water Tanker 92 Tanker

Received at Site by me 1.10.2021 12.5

For

Aims Max Gardenia Developers Pvt. Ltd.

Auth. Signature Of Builder

Authorised Signatory

For Aims Max Gardenia Developers Pvt. Ltd.

देवेन्द्र निगम
वरिष्ठ प्रबन्धक
नौएडा

New Okhla Industrial Development Authority
Noida
Sewage Treatment Plant, Sector-50

Receipt No. 404

Name of Builder

M/s Aims Max Gardenia Developers Pvt. Ltd.
(Spectrum@Metro)

Project Site Address Plot No. C & D
Sector-75, Noida (U.P.)

Date & Time ...

Tanker No. ...

Above Treated Water Tanker (89) ...

Received at Site by me ...

For Aims Max Gardenia Developers Pvt. Ltd.

Auth. Signature of Builder

New Okhla Industrial Development Authority
Noida
Sewage Treatment Plant, Sector-50

For Aims Max Gardenia Developers

Receipt No. 403

Authorised Signatory

Name of Builder

M/s Aims Max Gardenia Developers Pvt. Ltd.
(Spectrum@Metro)

Project Site Address Plot No. C & D
Sector-75, Noida (U.P.)

Date & Time ...

Tanker No. ...

Above Treated Water Tanker (89) ...

Received at Site by me ...

For Aims Max Gardenia Developers Pvt. Ltd.

Auth. Signature of Builder

2020

देवेन्द्र निगम
वरिष्ठ प्रबन्धक
नौएडा

12

New Okhla Industrial Development Authority
Noida
Sewage Treatment Plant, Sector-50
Receipt No. 4017

Name of Builder
M/s Aims Max Gardenia Developers Pvt. Ltd.
(Spectrum@Metro)
Project Site Address : Plot No. C & D
Sector-75, Noida (U.P.)
Date & Time 11/8/2014 10:30 AM
Tanker No. UP16 FT 89
Above Treated Water Tanker (89) 10000 Ltr.
Received at Site by me (S) Sagar Ltd.
For
Aims Max Gardenia Developers Pvt. Ltd.
Auth. Signature Of Builder

New Okhla Industrial Development Authority
Noida
Sewage Treatment Plant, Sector-50
Receipt No. 4017

Name of Builder
M/s Aims Max Gardenia Developers Pvt. Ltd.
(Spectrum@Metro)
Project Site Address : Plot No. C & D
Sector-75, Noida (U.P.)
Date & Time 11/8/2014 10:30 AM
Tanker No. UP16 FT 89
Above Treated Water Tanker 10000 Ltr.
Received at Site by me
For
Aims Max Gardenia Developers Pvt. Ltd.
Auth. Signature Of Builder

देवेन्द्र सिंह
वरिष्ठ प्रबन्धक
नौएडा

13

New Okhla Industrial Development Authority
Noida
Sewage Treatment Plant, Sector-50
Receipt No. 1745
Name of Builder
M/s Aims Max Gardenia Developers Pvt. Ltd.
(Spectrum@Metro)
Project Site Address Plot No. C-2,0
Sector-75, Noida (U.P.)
Date & Time 16/12/2022
Tanker No.
Above Treated Water Tanker
Received at Site by me
For
Aims Max Gardenia Developers Pvt. Ltd.
Auth. Signature Of Builder

New Okhla Industrial Development Authority
Noida
Sewage Treatment Plant, Sector-50
Receipt No.
Name of Builder
M/s Aims Max Gardenia Developers Pvt. Ltd.
(Spectrum@Metro)
Project Site Address Plot No. C-2,0
Sector-75, Noida (U.P.)
Date & Time
Tanker No.
Above Treated Water Tanker
Received at Site by me
For
Aims Max Gardenia Developers Pvt. Ltd.
Auth. Signature Of Builder
For Aims Max Gardenia Developers Pvt. Ltd.

New Okhla Industrial Development Authority
Noida
Sewage Treatment Plant, Sector-50
Receipt No.
Name of Builder
M/s Aims Max Gardenia Developers Pvt. Ltd.
(Spectrum@Metro)
Project Site Address Plot No. C-2,0
Sector-75, Noida (U.P.)
Date & Time
Tanker No.
Above Treated Water Tanker
Received at Site by me
For
Aims Max Gardenia Developers Pvt. Ltd.
Auth. Signature Of Builder
For Aims Max Gardenia Developers Pvt. Ltd.

New Okhla Industrial Development Authority
Noida
Sewage Treatment Plant, Sector-50
Receipt No.
Name of Builder
M/s Aims Max Gardenia Developers Pvt. Ltd.
(Spectrum@Metro)
Project Site Address Plot No. C-2,0
Sector-75, Noida (U.P.)
Date & Time
Tanker No.
Above Treated Water Tanker
Received at Site by me
For
Aims Max Gardenia Developers Pvt. Ltd.
Auth. Signature Of Builder

Authorised Signatory

देवेन्द्र निगम
वरिष्ठ प्रबन्धक
नौएडा

14

56

NOIDA

White - Customer Copy
Pink - J.E. Copy
Green - S.T.P. Copy
Yellow - Office Copy

New Okhla Industrial Development Authority
Noida

Sewage Treatment Plant 4/4 ..... / ..... Sector ..... 50 .....

Book No. .....

Receipt No. 21552 ..... Dated 19/12/22

Received from M/s. Aims Max Gardenia Developers Pvt. Ltd.

Project ..... Spectrum Metro ..... Plot No. ..... A2 & B ..... Sector ..... 75, Noida .....

the sum of Rs. (In words) ..... Twenty Thousand ..... on account of treated sewerage water for construction purpose as per terms & conditions overleaf.

[Quantity of Sewage treated water = ... 4000 ..... KL@Rs. ..... 5/- ..... /KL = Rs. ..... 20000/- .....]

Detail of Deposit

1. D.D. No. - 509660 ..... Date :- 19/11/22
2. Name of Bank - ICICI Bank .....
3. D.D. Amount 20,000/- .....

Above mention D.D. received by me

देवेन्द्र निगम
कनिष्ठ प्रबन्धक
नोएडा

Divisional Accountant | **Customer** | **Authority Signatory**
Noida Authority

15

57

NOIDA

White - Customer Copy
Pink - J.E. Copy
Green - S.T.P. Copy
Yellow - Office Copy

New Okhla Industrial Development Authority
Noida

Sewage Treatment Plant ..... Sector 50

Book No. 44

Receipt No. 2151 Dated 19/12/22

Received from M/s. Aims Max Gardenia Developers Pvt. Ltd.

Project Spectrum Metro Plot No. C&D Sector 75, Noida

the sum of Rs. (In words) Twenty Thousand only on account of treated sewerage water for construction purpose, as per terms & conditions overleaf.

[Quantity of Sewage treated water = 4000 KL@Rs. 5/- /KL = Rs. 20000/-]

देवेन्द्र निगम
वरिष्ठ प्रबन्धक
नोएडा

Detail of Deposit

1. D.D. No. - 509661 Date :- 19/11/22
2. Name of Bank - ICICI Bank
3. D.D. Amount 20,000/-

Above mention D.D. received by me

Divisional Accountant

Customer

Authority Signatory
Noida Authority

ANNEXURE R/3

नोएडा नवीन ओखला औद्योगिक विकास प्राधिकरण

16

जल राजस्व कार्यालय, से0-37, नोएडा

श्री M/S Ajay Marg Complex

दिनांक : 8/4/2021

विषय : कनैक्शन आदेश मूखण्ड / भवन C-2 D (Ecocity), प्लाट 75

में प्रथम ..... द्वितीय स्थाई / अस्थाई कनैक्शन जारी करने हेतु। रजिस्ट्रेशन संख्या 3615

दिनांक .....

आवंटी द्वारा अवगत करवाया गया है कि उसके भूखण्ड / भवन संख्या C-2 D (Ecocity) सी0 / गांव 75 पर पूर्व में कोई कनैक्शन नहीं है। एक कनैक्शन है। कृपया अपने स्तर पर जांच कर यदि कनैक्शन न हो तो कृपया पानी 20 MM एम.एम और सीवर 200 MM एम.एम. का निम्न सूचना / शर्तों के आधार पर जारी करने की कृपा करें।

1. यदि आवंटी द्वारा दी गई सूचना गलत पाई जाती है तो कनैक्शन को अनाधिकृत मानते हुए दण्डात्मक राशि वसूल की जाएगी और नियमानुसार कार्यवाही भी की जाएगी।
2. आवंटी द्वारा कनैक्शन हेतु राशि बिना आगणन के आधार पर / आप द्वारा प्रेषित आगणन दिनांक ..... के अनुसार (अन्य मदों की राशि सहित) रु. 27,101 - दिनांक 11/3/2021 को बैंक ऑफ बड़ौदा शाखा Noida में जमा करवा दी है जो कि नोएडा के खाते में दिनांक ..... को क्रेडिट हुए।
3. उपरोक्त राशि रु0 27,101 - में सामग्री हेतु रु0 N.A. लेबर कार्य हेतु रु0 ..... सिक्योरिटी हेतु रु0 N.A. जमा करवाए गए हैं। सामग्री एवं लेबर हेतु शून्य राशि जमा होने की दशा में फीसल को छोड़कर समस्त सामग्री / लेबर खर्च आवंटी द्वारा अपने खर्च पर उपलब्ध करवाए जाएंगे।
4. आवंटी द्वारा जल प्रभार की राशि समय समय पर निर्धारित दरों एवं समय के अनुसार स्वतः स्थानांतरण प्राप्त कर सीधे निर्धारित बैंक में जमा करवाने होंगे। वर्तमान में जल प्रभार की दर रु.4 प्रति घन मीटर है जो कि पूरे वर्ष की एक मुश्त जमा करवानी होगी अन्यथा ब्याज / ब्याज राशि के साथ वसूल किए जाएंगे।
5. पानी / सीवर प्रभार इस आदेश के जारी करने की तारीख से लागू होगा। यदि कनैक्शन निर्गत / प्रारंभ न हो तो सूचित अधोहस्ताक्षरी को अवश्य लिखित में कारण सहित सूचित करें।

प्रतिलिपि : 1. परियोजना अभियन्ता, जल को सूचनार्थ।

सहायक अभियन्ता / कार्यालय / अधिशासी अभियन्ता / कार्यालय / प्रबन्धक / कार्यालय

ANNEXURE P/4

17

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831. Fax:0522-2720764, Email: mfo@uppcb.com. Website. www.uppcb.com

139838/UPPCB/Noida(UPPCBRO)/CTO/both/NOIDA/2021 Date: 20/11/2021

To,
M/s
MS AIMS MAX GARDENIA DEVELOPERS PVT LTD (Spectrum Metro Tower-A, B, C & D)
Plot No.- C and D, Eco City, Sector- 75, Noida, Tehsil and District- Gautam Budh Nagar,GAUTAM BUDH NAGAR,201301

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981"

Consent No-13830793 Date-20/11/2021

CCA is hereby granted to MS AIMS MAX GARDENIA DEVELOPERS PVT LTD (Spectrum Metro Tower-A, B, C & D) located at Plot No.- C and D, Eco City, Sector- 75, Noida, Tehsil and District- Gautam Budh Nagar,GAUTAM BUDH NAGAR,201301. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS AIMS MAX GARDENIA DEVELOPERS PVT LTD (Spectrum Metro Tower-A, B, C & D) granted for the period upto 31/07/2023 and valid for manufacturing of following products with Capital Investment/Net Assets Values 24714.00 Lakhs

S No	Product	Quantity(Per Month)
1	Shopping mall and Hotel	.
2	Spectrum Mall & Shopping Mall	.

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effulant	Mode of Disposal	Treatment facility and discharge point
Domestic	80.0 K.L.D.	STP

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

For Aims Max Gardenia Developers Pvt Ltd
Authorised Signatory

1	pH	Between	5.5to9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27'C)	Not to exceed	30mg/l
4	COD	Not to exceed	250mg/l
5	Oil & Grease	Not to exceed	10mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required w reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to b stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to b dispatched immediately.

(v) The treated sewage shall be reuse in gardening and the same shall be maintained continuously so as t achieve the quality of the treated effluent to the following standards within five years from the date of notification dated 13.10.2017.

S No.	Parameters	Present Standards for STP's	Standard for STPs to be achieved within five years. (From October 2017)
1	pH	5.5 to 9.0	6.5 to 9.0
2	BOD (mg/L)	Not more than 30	<30
3	TSS (mg/L)	Not more than 100	<100
4	Fecal Coliform (MPN/100ml)	-	<1000

3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

S No.	Air Pollution Source	Type of fuel	Stack no	Parameters	Height
1	125 K.V.A. D.G. SET	DIESEL	01	Particulate Matter	2.5 METER FROM NEAREST ROOFTOP

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area	Commercial Area	Residential Area	Silence Zone

For Ajnara Gardenia Developers Pvt. Ltd.

Authorised Signatory

19

	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

6. Compulsory documents to be submitted by the Industry/Unit :-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

Praveen Kumar

REGIONAL OFFICER
NOIDA

Copy to:

CHIEF ENVIRONMENTAL OFFICER (CIRCLE-1), U.P. POLLUTION CONTROL BOARD, LUCKNOW.

REGIONAL OFFICER
NOIDA

Annexure

Specific Conditions

1. The unit must comply with U.P. Ground Water Act, 2019.
2. It is not allowed to extract Ground Water without prior permission from competent authority. In Case of violation Environmental Compensation will be imposed.
3. Declare your source of water as an undertaking as noida authority water supply is not supposed to be used for Industrial Purpose.
4. Industry shall ensure proper operation and maintenance of Sewage Treatment Plant. Also, independent flow meters, logbook and electric meter should be installed for treatment plants.
5. The Unit shall comply with various provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
6. The treated effluent/sewage shall be used for irrigation purposes as much as possible. The guidelines developed by the CPCB for the utilization of treated effluent for the irrigation purposes is available at the URL http://cpcb.nic.in/NGT/Guidelines-UTE-Irrigation.pdf
7. The Unit shall comply with the provisions of notification dt. 07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI.
8. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended and all other applicable rules notified under E.P. Act 1986.
9. This consent is only valid for the emission from the diesel based D.G set only as mentioned above and the Unit should ensure that there is no adverse impact on public and environment.
10. The Unit shall Convert D.G. Sets to green fuel as soon as possible.

For Aims Max Gardenia Developers Pvt. Ltd.

Authorised Signatory

20

11. The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with th provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendmen Rules, 2016 and The Solid Waste Management Rules, 2016.

12. At the site a display board size 4x6 feet shall be installed to display the provisions of Construction an Demolition Rules 2016.

13. The Unit should be operated in such a way so that there is no adverse impact on public and environment.

14. The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For gree belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.

15. This consent is valid only for products and quantity mentioned above. The Unit shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

16. The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986

17. If the CPCB or UPPCB issues the Closure order against the Unit this consent order stands automatically suspended for that period.

18. The Unit shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
5. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
6. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such deterioration shall be reported to Board's offices. The industry shall be liable to pay compensation in such cases as decided by the Competent Authority.

For Alms Industries Gardenia Detergents Pvt. Ltd.

Authorised Signatory

10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

Praveen Kumar

REGIONAL OFFICER
NOIDA

For Aims Max Gardenia Developers Pvt. Ltd.

Authorised Signatory

ANNEXURE R/S 21

नवीन ओखला औद्योगिक विकास प्राधिकरण

पारसुपयता एवं नियोजन विभाग
मुख्य प्रशासनिक भवन,सैक्टर-6,नोएडा, जि. गौतमबुद्ध नगर

पत्र सं0 नीएडा/मु0वा0नि0/2021/ 2172
दिनांक 21-10-2021

नोटिस

M/s AIMS Max Gardenia Developers Pvt. Ltd.
R-19, 3rd Floor, Near Shakkarpur, Laxmi Nagar
Vikas Marg, Delhi-110092

विषय:- वाणिज्यिक भूखण्ड सं0- A,B,C,D, सैक्टर -75, नोएडा आई0जी0आर0एस0 के माध्यम से प्राप्त शिकायत के सम्बन्ध में ।

कृपया उपरोक्त विषयक वाणिज्यिय भूखण्ड सं0- A,B,C,D, सैक्टर -75, ईको सिटी, नोएडा पर आई0जी0आर0एस0 के माध्यम से अनेक शिकायते प्राप्त हो रही है कि आपके द्वारा निर्माण हेतु भू-जल दोहन किया जा रहा है जो कि एन0जी0टी0 में उल्लेखित नियम व शर्तो का उल्लंघन है ।

अतः आपको निर्देशित किया जाता है कि उपरोक्त के कम में कार्यवाही कर विभाग को 7 दिनों के अन्दर सूचित करें अन्यथा नोएडा भवन विनियमावली-2010 (यथा संशोधित) में उल्लेखित प्राविधानों के तहत आपके विरुद्ध कार्यवाही की जायेगी ।

वरि0 प्रबन्धक(नियोजन)
नोएडा

ANNEXURE R/6

22

अनुलग्नक

नवीन ओखला औद्योगिक विकास प्राधिकरण

वास्तुकला एवं नियोजन विभाग
मुख्य प्रशासनिक भवन,सैक्टर-6,नोएडा, जि. गौतमबुद्ध नगर

पत्र सं0 नौएडा/मु0वा0नि0/2021/2294
दिनांक 16/11/21

अंतिम नोटिस

M/s AIMS Max Gardenia Developers Pvt. Ltd.
R-19, 3rd Floor, Near Shakkarpur, Laxmi Nagar
Vikas Marg, Delhi-110092

विषयः- वाणिज्यिक भूखण्ड सं0- A,B,C,D, सैक्टर -75, नोएडा आई0जी0आर0एस0 के माध्यम से प्राप्त शिकायत के सम्बन्ध में ।

कृपया उपरोक्त विषयक वाणिज्यिक भूखंण्ड सं0- A,B,C,D, सैक्टर -75, ईको सिटी, नोएडा पर आई0जी0आर0एस0 के माध्यम से अनेक शिकायते प्राप्त हो रही है कि आपके द्वारा निर्माण हेतु भू-जल दोहन किया जा रहा है जो कि एन0जी0टी0 में उल्लेखित नियम व शर्तों का उल्लंघन है । जिसके सम्बन्ध में आपको दिनांक 21.10.2021 को नोटिस भेजा गया है परन्तु आपके द्वारा कोई प्रतिउत्तर नही दिया गया है ।

अतः आपको निर्देशित किया जाता है कि उपरोक्त के क्रम में कार्यवाही कर विभाग को 7 दिनों के अन्दर सूचित करें अन्यथा नौएडा भवन विनियमावली–2010 (यथा संशोधित) में उल्लेखित प्राविधानों के तहत आपके विरूद्ध कार्यवाही की जायेगी ।

16/11/2021

वरि0 प्रबन्धक (नियोजन)
नौएडा

9/6

ANNEXURE R/7

नवीन ओखला औद्योगिक विकास प्राधिकरण

23

वास्तुकला एवं नियोजन विभाग

मुख्य प्रशासनिक भवन सैक्टर–06, नौएडा(उ0प्र0)

पत्र संख्याः– नौएडा/मु0वा0नि0/2022/1130
दिनाँकः– 31-8-2022

अधिशासी अभियन्ता
भूगर्भ जल विभाग, तिलपता चौक, ग्रेटर नौएडा,
जनपद–गौतमबुद्ध नगर,
उ0प्र0

विषयः– ग्रुप हाउसिंग भूखण्ड संख्या जी0एच–01, से जी0एच0–17, सैक्टर–75, में भू–जल दोहन किये जाने के सम्बन्ध में प्राप्त आई0जी0आर0एस0 के निस्तारण के सम्बन्ध में।

उपरोक्त विषयक श्री जोगेन्दर सिंह लाम्बा व सीमा अन्य के द्वारा ग्रुप हाउसिंग भूखण्ड संख्या जी0एच–01, से जी0एच0–17, सैक्टर–75, में भू–जल दोहन किये जाने के सम्बन्ध में आई0जी0आर0एस0 के माध्यम से शिकायते प्राप्त हो रही है, चूंकि जल दोहन सम्बन्धी समुचित कार्यवाही आपके अनुभाग द्वारा की जाती है। अतः प्राप्त आई0जी0आर0एस0 संख्या 40014122013190, 40014122013199, 40014121022451, 40014121022459, 40014121019683, 40014122013917, 40014121019679, 40014121022455, 40014121022205, 40014121022454, 40014121022457, 40014121019676, 40014121022456, 40014122013910, 40014122013921, 40014121022458, 40014122016227, 40014122016215, 40014122016212, 40014122016226, 40014122016211, 40014122016209, 40014122016207, 40014122016205, 40014122016204, 40014122016201, 40014122016200, 40014122016198, 40014122016197, 40014122016180, 40014122016176, 40014122016175, 40014122016167, 40014122013199 कुल 34 शिकायत की छायाप्रति इस आशय के साथ संलग्न है कि सम्बन्धित कार्यवाही कर नौएडा प्राधिकरण के नियोजन विभाग को अवगत कराने का कष्ट करें, जिससे मुख्य मंत्री पोर्टल से प्राप्त आई0जी0आर0एस0 का निस्तारण किया जा सकें।
संलग्नकः– यथोपरि।

प्रबन्धक(नियोजन)
नौएडा

प्रतिलिपिः–

c/c

1- निजी सचिव को अपर मुख्य कार्यपालक अधिकारी(एम) महोदय के सादर सूचनार्थ।
2- प्रभारी(आई0जी0आर0एस0 सेल), शिकायत उक्त उल्लेखित आई0जी0आर0एस0 को नियोजन विभाग के पोर्टल से निक्षेपित करने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें ।
3- जोगेन्द्र कुमार लाम्बा, गैराज न0–35, प्रथम तल, नियर दुर्गा मन्दिर, गुलाबी बाग, नई दिल्ली–110007, फोन न0–9818205008 को सूचनार्थ ।

प्रबन्धक(नियोजन)
नौएडा

24

नवीन ओखला औद्योगिक विकास प्राधिकरण

वास्तुकला एवं नियोजन विभाग

मुख्य प्रशासनिक भवन सैक्टर–06, नौएडा(उ0प्र0)

ANNEXURE P/8

पत्र संख्याः– नौएडा/मु0वा0नि0/IGRS/2022/ 1[illegible]

दिनाँकः– 19-09-2022

अधिशासी अभियन्ता
भूगर्भ जल विभाग, तिलपता चौक, ग्रेटर नौएडा,
जनपद–गौतमबुद्ध नगर,
उ0प्र0

विषयः– ग्रुप हाऊसिंग सेक्टर–75 नौएडा में स्पेक्ट्रम मॉल भू–जल दोहन किये जाने तथा इस्तेमाल किये गये पानी को नाले में छोड़ने के सम्बन्ध में प्राप्त आई0जी0आर0एस0 के निस्तारण के सम्बन्ध में।

उपरोक्त विषयक श्री जोगेन्दर सिंह लाम्बा व सीमा अन्य के द्वारा ग्रुप हाऊसिंग सेक्टर–75 नौएडा में स्पेक्ट्रम मॉल भू–जल दोहन किये जाने तथा इस्तेमाल किये गये पानी को नाले में छोड़ने के सम्बन्ध में प्राप्त आई0जी0आर0एस0 के माध्यम से शिकायते प्राप्त हो रही है, चूकि जल दोहन सम्बन्धी समुचित कार्यवाही आपके अनुभाग द्वारा की जाती है। अतः प्राप्त आई0जी0आर0एस0 संख्या–40014121020527, 40014121020370, 40014122019204, 40014121020505 व 40014121020511 कुल 5 शिकायत की छायाप्रति इस आशय के साथ संलग्न है कि सम्बन्धित कार्यवाही कर नौएडा प्राधिकरण के नियोजन विभाग को अवगत कराने का कष्ट करें, जिससे मुख्य मंत्री पोर्टल से प्राप्त आई0जी0आर0एस0 का निस्तारण किया जा सकें।

संलग्नकः– यथोपरि।

प्रबन्धक(नियोजन)
नौएडा

प्रतिलिपिः–

1– निजी सचिव को अपर मुख्य कार्यपालक अधिकारी(एम) महोदय के सादर सूचनार्थ।
2– प्रभारी(आई0जी0आर0एस0 सेल), शिकायत उक्त उल्लेखित आई0जी0आर0एस0 को नियोजन विभाग के पोर्टल से निक्षेपित करने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।
3– जोगेन्द्र कुमार लाम्बा, पैराज न0–35, प्रथम तल, नियर दुर्गा मन्दिर, गुलाबी बाग, नई दिल्ली–110007, फोन न0–9818205008 को सूचनार्थ।

प्रबन्धक(नियोजन)
नौएडा

OFFICE WORK SORTCUTS 10 KEYS 101 KEYS KOREAN

ANNEXURE R/9

25

कार्यालय
अधिशासी अभियन्ता,
भूगर्भ जल विभाग, खण्ड–गौतमबुद्धनगर,
ए0ई0–18 अंसल गोल्फ लिंक–2,
गौतमबुद्धनगर।

पत्रांकः– 157 /भू0ज0वि0खं0/RTI/गौतमबुद्धनगर/दिनांक/सितम्बर, 20 . 2022
विषयः– सूचना का अधिकार अधिनियम, 2005 के अन्तर्गत सूचना उपलब्ध कराने के सम्बंध में।

प्रबन्धक (नियोजन) नोएडा प्राधिकरण।

कृपया उपरोक्त विषयक आपके प्रत्रांक संख्या–नौएडा/मु0वा0नि0/IGRS/2022/1170 दिनांक 19–09–2022 द्वारा भूजल दोहन से संबधित शिकायतें जो कि Spectrum Mall Sector-75 से संबधित है , का सन्दर्भ ग्रहण करने का कष्ट करें।

उक्त के क्रम में विभाग द्वारा 26–09–2022 को स्थल निरिक्षण किया गया, जिसमें Spectrum Mall में कोई बोरवेल स्थापित नहीं पाया गया, उक्त MALL के एक खण्ड में निर्माण कार्य लगभग पूरा हो चुका है तथा निर्माणाधीन खण्ड में भी STP जल का प्रयोग किया जा रहा था जिसके साक्ष प्रस्तुत किये गये थे, निर्माण का अपशिष्ट नोएडा प्राधिकरण के नाला में छोड़ा जा रहा है प्रश्नगत MALL द्वारा UPPCB से निर्गत NOC भी प्रस्तुत की गयी, 80 KLD का STP भी स्थापित है तथा पेय जल हेतु नोएडा प्राधिकरण द्वारा गंगा जल आपूर्ति की जा रही है।

संलग्नक–उपरोक्तानुसार

(अंकिता राय)
हाईड्रोलॉजिस्ट

390
14/11/22

14/11/22
16/11

26

VAKALATNAMA

ORIGINAL APPLICATION NO. 808/2022

JOGINDER KUMAR LAMBA
Vs.
STATE OF U.P.

I/we New Okhala Industrial Development Authority, PO- NOIDA, Distt. Gautam Budh Nagar, UP Through its Assistant Law Officer the undersigned do hereby nominate and appoint **Mr. Abhay kumar Tayal , Advocate** to be counsel in the above matter and for me/us and on my/our behalf to appear, plead act and answer in the above Court or any appellate Court or any Court to which the business is transfer in the above matter, and to sign and file petitions, statements accounts, exhibits, compromises or other document whatsoever, in connection with the said matter arising there form, and also to apply for and receive all documents or copies of document, depositions, etc. and to apply for issue of summous and other writs of subpoena and to apply for and get issued any arrest, attachment of other execution warrant or order and to conduct any proceeding that may arise thereout and to apply for and receive payment of any or all sums or submit the above matter to arbitration.

Provided, However, if any part of the Advocate's fee remains unpaid before the first hearing of the case or if any hearing of the case be fixed beyond the limits of the town, them, and in such and event my/our said advocate shall not be bound to appear before the court and if may/our said advocate deth appear in the said case he shall be entitled to an outstation fee and other expenses of traveling, lodging, etc. Provided also that if the case be dismissed by default, or if it be proceeded ex-parte, the said advocate (s) shall not be held responsible for the same. And all whatever my/our said advocate (s) shall I lawfully do. I do here by agree to and shall in future ratify and confirm. For respondent 2 to 5.

ACCEPTED:- Abhay Tayal

I. Abhay Kumar Tayal .....Advocate

D/3199/2011

9711904783O

नरदेव
सहायक विधि अधिकारी
नोएडा

Signature of Client.....

For and on behalf of New Okhla Industrial Development Authority Distt. Gautam Budh Nagar.

(R-2 to 5)